

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 13.11.95.

CP 98/95 (OA 84/89)

CGHS Pharmacists' Welfare Committee, Jaipur

... Petitioner.

versus

Shri M.S. Dayal and others

... Respondents.

CORAM:

HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHARMA, MEMBER (A)

For the Petitioner ... Mr. S. Kumar

For the Respondents ... Mr. V.S. Gurjar

O R D E R

PER HON'BLE MR. GOPAL IRISHNA, VICE CHAIRMAN

CGHS Pharmacists' Welfare Committee, Jaipur, has filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, with the averment that the respondents have committed contempt by wilfully disobeying the order of this Tribunal passed in OA No.84/89 on 9.8.94.

2. A direction was issued to the respondents to take a decision on the representation dated 4.6.88 through a detailed order on merits in the light of the recommendations made by the Pharmacy Council of India and the Director General of Health Services. It is evident from Ann.R-1/1 dated 7.6.95 that on examination of the representation in details and after taking into consideration the recommendations made by the Pharmacy Council of India in their letter dated 24.3.87 and the Director General of Health Services in the note dated 5.9.86, the petitioner's demand for the revised pay scale of Rs.1400-2200 was not found acceptable. It is also borne out by Ann.2/1 that a decision has been taken by the Government of India to the effect that 25% of the total posts of Pharmacists in the Central Government Health Scheme in the pay scale of Rs.1350-2200 may be upgraded to the scale of pay of Rs.1600-2660. The delay, if any, in passing these orders on the representation is regretted by the respondents.

3. In the circumstances, no contempt is made out. The Contempt Petition is dismissed. Notices issued are discharged.

(O.P. SHARMA)
MEMBER (A)

G.K.N. Irishna
(GOPAL IRISHNA)
VICE CHAIRMAN

VK